

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

CP(IB) 291 of 2020

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2021

Name of the Company:

Shree Bansi Metal & Alloys Pvt Ltd

V/s

Rajputana Stainless Ltd

Section:

9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Shakhil Sheikh appeared for the Operational Creditor.

Learned Counsel Mr. Saurabh Amin appeared for the Corporate Debtor

Learned Counsel for the Corporate Debtor submitted that an IA under Rule 45 of the NCLT Rules had been filed for setting aside the order of Ex-parte, which was not listed today.

Registry is directed to list the same along with main CP (IB) 291 of 2020 both shall be heard together.

List the matter on 09.06.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 5th day of April, 2021.